

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB-268/ND/2017

In the matter of :

Sonic Technologies (P) Limited

....PETITIONER

SECTION :

Under Section 252

Order delivered on 18.1.2018

Coram :

R. VARADHARAJAN,

Hon'ble Member (Judicial)

For the Petitioner

: Mr. Jai Prakash Sharma, Advocate

For the Respondent/Cor. Debtor

:

For the Intervener

: Ms. Lakshmi Gurung, Standing Counsel,
Income tax Deptt.

ORDER

Learned Counsel for the petitioner is present. Even though the Learned Company Prosecutor is not present before this Tribunal but it is brought to the notice of this Tribunal that the report/observations of the ROC have been duly filed in compliance to the previous directions passed by this Tribunal. In relation to the Income tax Department, it is represented by the Ld. Standing Counsel appearing for the IT Department that the report is ready and since the same is in Hindi language, English translation has been done and it will be filed in the Registry of this Tribunal during the course of the day. So far as the Petitioner is concerned, it is directed to file documents or other proof that the Company was in operation continuously over the years and till the time of striking off from the Register maintained by the Respondent.

For this purpose, a week's time is granted to file the relevant documents with the Registry.

List on 24.1.2018.

-Sd/-

R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit

18.1.2018